

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01520/2017

Chandigarh, this the 21st day of March, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Nikita, aged 26 years, W/o Mandeep, C-86B Upper Groudn Floor Paryavaran Complex, Near Rainbow Public School, IGNOU Road New Delhi-110030 (Group-B).

....APPLICANT

(Present: Mr. Manish Soni, Advocate)

VERSUS

1. Union of India through Secretary to Govt. of India Ministry of Science and Technology, Technology Bhawan, New Mehrauli Road, New Delhi.
2. Executive Director, Regional Centre for Biotechnology, NCR Biotech Science Cluster, 3rd Milestone, Faridabad-Gurgaon Expressway, Faridabad (Haryana)-121001 (Established by the Department of Biotechnology under Ministry of Science and Technology).
3. The Registrar, Regional Centre for Biotechnology, NCR Biotech Science Cluster, 3rd Milestone, Faridabad-Gurgaon Expressway, Faridabad (Haryana)-121001.
4. Senior Manager (A&F), Regional Centre for Biotechnology, NCR Biotech Science Cluster, 3rd Milestone, Faridabad-Gurgaon Expressway, Faridabad (Haryana)-121001.

....RESPONDENTS

**(Present: Mr. Ram Lal Gupta, counsel for respondent no.1
Mr. R.K. Sharma, counsel for respondents no.2 to 4)**

ORDER (Oral)**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

At the very outset, learned counsel for the applicant intends to withdraw the present Original Application (OA), to enable him to avail his appropriate legal remedy, in the appropriate forum, in accordance with law.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

